Supreme Court Judgments/Orders on Disability and Mental Health

Note: Supreme Court Judgments are Available at http://www.judis.nic.in

SUPREME COURT/HIGH COURTS CASES

All Kerala Parents Association Vs. State of Kerala 2002 (3) KLT 423 (SC)

Amita Vs. Union of India
Writ Petition (C) No. 31 of 2001, Decided on Aug 11, 2005
(2005) 13 SCC 721

B R Kapoor Vs. Union of IndiaWrit Petition (Crim) No.1777-78 & 2848 of 1983, Decided on May 09,1989
AIR 1990 SC 752; 1989 (3) SCC 387

Bhagwan Dass Vs. Punjab State Electricity Board C A No. 8 of 2008, Decided Jan 04 2008 (2008) 1 SCC 579; AIR 2008 SC 990

Chandan Kumar Banik Vs. State of West Bengal Writ Petition (Crl) 365 of 1988, Decided on April 25, 1990 1995 Supp (4) SCC 505

D. Sai Baba Vs. Bar Council of IndiaWrit Petition (C) No. 528 of 2002, Decided on May 06, 2003 (2003) 6 SCC 186;AIR 2003 SC 2502

Death of 25 Chained Inmates in Asylum Fire in T. Nadu, In Re Vs.

Union of India

Writ Petition (C) No. 334 of 2001, Decided on Feb 05 2002 (2002) 3 SCC 31

District Rehabilitation Officers Vs. Jai Kishore Maity CA No. 7999 of 2002, Decided on Nov 10, 2006 (2006) 12 SCC 380

Indra Swhney Vs Union of India
Writ Petition (C) No. 930 of 1990, Decided on Nov 16, 1992
1992 Supp (3) SCC 217

Jagdish Saran (Dr) Vs. Union of India Writ Petition 214 of 1979, Decided on Jan 28, 1980 1980 (2) SCC 768; AIR 1980 SC 820

Javed Abidi Vs. Union of India

Writ Petition (C) No. 326 of 1997, Decided on Dec 17, 1998 1999 (1) SCC 467; AIR 1999 SC 512

Kunal Singh Vs. Union of India

Civil Appeal No. 1789 of 2000, Decided on Feb 13, 2003 2003 (4) SCC 524;AIR 2003 SC 1623

Nand Kumar Narayan Rao Godmare Vs. State of Maharashtra

Civil Appeal No. 9856 of 1995, Decided on Oct 30, 1995 1995 (6) SCC 720

Narendra Kumar Chandla Vs. State of Haryana of Ors.

Civil Appeal No. 874 of 1994, Decided on Feb 04, 1994 1994 (4) SCC 460; AIR 1995 SC 519

National Federation of Blind Vs. Union Public Service Commission

Writ Petition (C) 655 of 1991, Decided on March 23, 1997 1993(2) SCC 411; AIR 1993 SCC 1916

Prabhas Chandra Jana & Ors Vs. Union of India

IA No. 175 -88 in CMP No 437 of 1988, Decided on Feb 10, 02 2003 (2005) 9 SCC 648

Prajwala Vs. Union of India & Ors.

Writ Petition (C) No.56 of 2004 with 57 of 2004 & 580 & 212 of 2003, Decided on March 04, 2009 (2009) 4 SCC 798

Pushkar Singh Vs. University of Delhi

2001 (90) DLT 36

Rajbir Singh Vs. Delhi Transport Corporation

2002 (97) DLT 1

Rakesh Chander Narvan Vs. State of Bihar

Writ Petition (C) 339 of 1986, 901 of 1993 & 448 of 1994, Decided on Nov 11, 1997 2004 (10) SCC 200

Raman Khanna Vs. University of Delhi

2003 (106) DLT 97

Sheela Barse Vs. Union of India

Writ Petition (Crl) 237 of 1989, Decided on Aug 17, 1993 1993 (4) SCC 204

Social Jurist, A Lawyer's Group Vs. Government of N. C.T of Delhi and Anr. CWP No. 4400 of 2003 of Delhi High Court, Decided on Sept 02, 2003 (Not Reported) [B. C. Patel, C J and A. K. Sikri, J.]

Suchita Srivastava & Ors. Vs. Chandigarh Administration Civil Appeal No. 5845 of 2009, Decided on Aug 28, 2009 (2009) 9 SCC 1

Union of India Vs. Sanjay Kumar Jain CA No. 5178 of 2004, Decided on Aug 11, 2004 (2004) 6 SCC 708

 Upendra Baxi
 Vs
 State of Uttar Pradesh

 Writ Petition (Crim) No. 1900 of 1981, Decided on Nov 11, 1997

 1998 (9) SCC 388, See also 1983 (2) SCC 308; 1986 (4) SCC 106

Veena Sethi Vs. State of Bihar & Ors. Writ Petition (Crim) No. 73 of 1982, Decided on May 11, 1982

1982 (2) SCC 583